

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 81 OF 2018

Dated: 07th August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Company Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Ms. Rimali Batra

Counsel for the Respondent(s) : Ms. Swapna Seshadri
Ms. Deepali Sheth for R-2

ORDER

The learned counsel, Ms. Rimali Batra, appearing for the Appellant prays for four weeks time to file her rejoinder submission in this matter.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

The learned counsel appearing for the Appellant is permitted to file her rejoinder submission in this matter by 04.09.2018, after duly serving copy on the other side.

List the matter on **14.09.2018**, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member
vt/js

(Justice N. K. Patil)
Judicial Member